

IN THE INCOME TAX APPELLATE TRIBUNAL  
PANAJI BENCH, PANAJI  
AT PUNE – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND  
SHRI S.S.VISWANETHRA RAVI, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.02/PAN/2018

निर्धारण वर्ष / Assessment Year : 2009-10

Pradeep Hanumantappa Somanatti, Prop. Bhawani Wines, Badami Road, Ramdurg, Dist. Belagavi PAN : ARVPS4394R	Vs.	JCIT, Range-2, Belagavi
Appellant		Respondent

Assessee by None (withdrawal application)  
Revenue by Shri Prabhat Jha

Date of hearing 22-07-2021  
Date of pronouncement 22-07-2021

आदेश / ORDER

This appeal by the assessee arises out of the order dated 24-10-2017 passed by the CIT(A), Gulbarga in relation to the assessment year 2009-10.

2. Before us, the assessee has filed a letter dated 23-04-2021 seeking withdrawal of the appeal. The relevant contents of such letter read as under:

*“With reference to the subject cited above it is submitted that I have filed an appeal on 02.01.2018 for the Asst. Year 2009-2010 against the order of Appeal passed by the learned Commissioner of Income Tax (Appeals), Gulabarga and the said appeal is pending before your Honour.*

*Further, it is submitted that at present I wish to avail the benefit under the Direct Tax Vivad Se Vishwas Act as per Gazette order No.CG-DL-E-17032020-218716, dated 17.03.2020 and I am enclosing the Form-3 certificate from Principal Commissioner of Income Tax, Hubli, the said appeal is required to be withdrawn as per the provisions of Vivad Se Vishwas Scheme.*

*Therefore, in view of the said Vivad Se Vishwas Scheme and Govt. order I may kindly be permitted to withdraw the said appeal for which the Act of your kindness I remain very grateful.”*

3. The ld. DR did not raise any objection to the withdrawal of the appeal filed by the assessee. As such, the assessee is permitted to withdraw the appeal.

4. In the result, the appeal is dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 22<sup>nd</sup> July, 2021.

Sd/-  
**(S.S.VISWANETHRA RAVI)**  
**JUDICIAL MEMBER**

Sd/-  
**(R.S.SYAL)**  
**VICE PRESIDENT**

पुणे Pune; दिनांक Dated : 22<sup>nd</sup> July, 2021  
सतीश/GCVSR

**आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:**

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A), Gulbarga
4. The Pr. CIT, Belagavi
5. DR, ITAT, Panaji Bench, Panaji
6. गार्ड फाईल / Guard file.

**आदेशानुसार/ BY ORDER,**

**// True Copy //**

Senior Private Secretary  
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	22-07-2021	Sr.PS
2.	Draft placed before author	22-07-2021	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		